

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB - 378/ND/2020

IN THE MATTER OF:

M/s Kapila Colours Pvt Ltd

Vs

M/s V & S International Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code,2016

Order delivered on 14.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ranjan
For the Respondent : Adv. Varun Bedi

ORDER

Mr. Varun Bedi, appeared on behalf of Corporate Debtor and undertakes to file Vakaltnama as well as reply. Let the same be filed within 2 weeks^x from today after serving advance copy of the same to Ld. Opposite Counsel.

Ld. Counsel for petitioner seeks time to file rejoinder. Let the same be filed within one week after receiving the reply from the Corporate Debtor/respondent.

No further adjournment will be granted on any ground. List the case on **11.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)